

(c) the steps taken to provide assistance to these units so as to make them commercially viable ?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) to (c) The requirement of funds by the Public Sector Undertakings (PSUs) and the means for meeting the requirement keep varying from time to time and depend upon general conditions in the money market and availability of funds with the PSUs and the Government. Need based financial assistance through plan as well as non-plan budgetary support is provided by the Government to overcome resource constraints including working capital requirement, subject to the availability of funds.

High Court Benches

4306. SHRI MAHESH KUMAR M. KANODIA :
SHRI KASHIRAM RANA :
DR. LAXMINARAYAN PANDEY :
SHRI B.L. SHANKAR :
SHRI A. SAMPATH :

Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether the Government have received some proposals from the State Governments for establishing additional benches of High Courts in their States;

(b) if so, the details thereof; and

(c) the steps taken by the Government thereon ?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP) : (a) to (c) No specific, complete proposal has been received from any State Government, in consultation with the Chief Justice of the concerned High Court, for establishing a bench of the High Court away from its principal seat.

[English]

Acquisition of Land

4307. SHRI L. RAMANA : Will the Minister of COAL be pleased to state :

(a) the area of land acquired by the Government for coal mining under the coal bearing areas (Acquisition and Development) Act, 1957, during the last three years;

(b) the number of such coal mines in which mining operation has been started; and

(c) the reasons for not starting mining in other mines ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) During the last three years 5,188.47 hectares of land in all rights and 12,178.46 hectares of land in mining rights have been acquired for coal mining under the Coal Bearing Areas (Acquisition and Development) Act, 1957.

(b) Out of 29 mines, mining is under operation in 24 mines.

(c) Reasons for not starting mining in other five mines are as under :

(i) In four mines the project is under process of sanction.

(ii) In one mine the project is under formulation and mining operation will start in Xth Plan.

Grant to Tea Gardens of West Bengal

4308. SHRI AMAR ROYPRADHAN : Will the Minister of COMMERCE be pleased to refer to the reply given to Unstarred Question No. 1603 dated August 16, 1995 regarding unauthorised Tea Gardens in West Bengal and state :

(a) whether the Government have provided any grant to the tea gardens;

(b) if so, the criteria for sanctioning grants to these tea gardens;

(c) whether such a grant has been sanctioned to the tea gardens of West Bengal during the last three years;

(d) if so, the details thereof, year-wise and garden-wise;

(e) whether such a grant has also been sanctioned in respect of unauthorised tea gardens; and

(f) if so, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : (a) Tea Board, through its development schemes, has been rendering financial assistance by way of long-term loan subsidy, grant-in-aid and interest subsidy on bank loan to all segments of the tea industry.

(b) Since the industry is composed of units of different sizes and of varying economic strength, the developmental schemes of Tea Board are designed to